

the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 23/66 published in Kerala Gazette dated the 1st February, 1966.
- (ii) S.R.O. No. 36/66 published in Kerala Gazette dated the 8th February, 1966.

[Placed in Library. See No. LT-6188/66].

(2) A copy of Notification S.R.O. No. 35/66 published in Kerala Gazette dated the 8th February, 1966, making certain amendment to the Land Conservancy Rules, 1958, under sub-section (2) of section 13 of the Kerala Land Conservancy Act, 1957, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6189/66].

डा० राम मनोहर लोहिया (फर्रुखाबाद):
अध्यक्ष महोदय, मेरा बिशेषाधिकार का प्रश्न है . . .

अध्यक्ष महोदय: अब आपका नोटिस आया है तो मैं उसका खयाल कर लूंगा।

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing Tuesday, the 3rd of May, 1966 will consist of:

- (1) Consideration of any business carried over from tomorrow's Order Paper;
- (2) Discussion on the Resolution given notice of by the Minister of Home Affairs seeking approval of the continuance in force of the Proclamation in relation to the

State of Kerala issued under Article 356 of the Constitution for a further period of six months;

- (3) General Discussion on the Kerala Budget for 1966-67; and,
- (4) Discussion and voting on the Demands for Grants in respect of Kerala Budget for the year 1966-67.

Sir, in the next week, the House is aware that we have got two holidays. Practically, after taking into account the margin of what is happening every day after zero hour, we are spending 1½ hours or 2 hours every day, we will have hardly 12 hours at our disposal. So, practically 10 hours will be covered by the general discussion on the Finance Bill.

Practically two hours will be left at our disposal. Perhaps we have put these two items as a pegging. As regards no-day-yet-named-motions I had said last time, on last Friday, that we shall be able to provide two No-day-yet-named motions and I had in my mind—I do not say finally here—one with regard to the reorganisation of Punjab, on the statement made by Home Minister and one on Monopoly Commission.

श्री श्रीकार लाल बेरवा (कोटा) :
सोशल सिक्वोरिटी को भी लेना चाहिये।
सोशल सिक्वोरिटी जरूर लें।

Shri Satya Narayan Sinha: More than two hours it is impossible, Sir, because the time at our disposal is short. (*Interruption*). This is perhaps the longest session of this Parliament and the House is aware and all of us are aware that we have spent more time this time on this non-legislative business than we have ever done. I do not grudge it, but it has so happened with the result that the demands of several Ministries are going to be guillotined. In spite of that, as I had promised, for two no-day-yet-named motions there is time,

[Shri Satya Narayan Sinha] and we had prepared for it. Now this suggestion has come. We have to make a choice about Punjab reorganisation or Monopoly Commission or this Orissa debate.

Shri M. R. Krishna (Peddapalli): What about the discussion on the Scheduled Castes' Commissioner's Report?

श्री श्रीकार लाल बेरवा : शिड्यूल्ड कास्ट कमिशन रिपोर्ट पर बहस होनी चाहिए . . .

श्री सत्य नारायण सिंह : अरे भाई, मैंने आपको बताया . . .

श्री श्रीकार लाल बेरवा : वह पहले भी नहीं आया और आप वादा कर चुके हो . . .

अध्यक्ष महोदय : अब उनको खत्म कर लेन दीजिये ।

श्री श्रीकार लाल बेरवा : उस पर बहस होनी चाहिए । किसी भी तरह टाइम आप निकालिये ।

श्री सत्य नारायण सिंह : पुरानी रिपोर्ट कोई पैडिंग नहीं है । जो 12 अप्रैल को रिपोर्ट आया है उसको इस वक्त नहीं ले सकते हैं । मैं नेक्स्ट सेशन इसीलिए बत प्रली बुला रहा हूँ और लांगर सेशन भी सोच रहा हूँ ।

श्री तन सिंह (बाड़मेर) : आपने कहा कि कोई पैडिंग नहीं है । क्यों नहीं पैडिंग है, पिछले तीन साल की रिपोर्ट पैडिंग है ।

Shri M. R. Krishna: We should have a discussion on this report.

श्री श्रीकार लाल बेरवा : यह 63 की रिपोर्ट है जिस पर बहस नहीं हुई है . . .

श्री सत्य नारायण सिंह: मेरी इन्फार्मेशन तो यही है । I will check it up.

श्री श्रीकार लाल बेरवा : यह 63-64 की रिपोर्ट पड़ी हुई है ।

श्री सत्य नारायण सिंह : हो सकता है मैं यह मानता हूँ । लेकिन यह तीन इस वक्त हैं । और यह उड़ीसा का भी आया है । सोचकर और आपसे राय करके जैसी राय होगी कर दूंगा ।

Shri Surendranath Dwivedy (Kendrapara): Let him take Punjab and Orissa and let Monopoly Commission be taken up next time.

Mr. Speaker: He is not agreeing. Does he want to take two no-day-yet-named motion for next week?

Shri Satya Narayan Sinha: Next week there is no time. Last week we will provide.

Shri Surendranath Dwivedy: If I heard him right he said that 2 hours will be available this week for discussion. So we can have 2 hours. We can take up this matter....

Shri Satya Narayan Sinha: I am prepared. As I have explained out of the three, whatever two you may decide, we will take them up.

श्री शिव नारायण (बांसी) : अध्यक्ष महोदय, मेरा एक सुझाव है लीडर साहब को . . . (व्यवधान) अध्यक्ष महोदय, एक सवाल मैं करना चाहता हूँ । बहुत ज़रूरी सवाल है । सुन लीजिये ।

अध्यक्ष महोदय : एक साथ कैसे हो सकता है ?

श्री शिव नारायण : रंगा साहब खड़े हो जाते हैं तब तो कोई बात नहीं है । एक सजेशन मैं देना चाहता हूँ तो उसको आप सुनने के लिए तैयार नहीं हैं ।

अध्यक्ष महोदय अब आप बैठ जाइए । मैं सुन लेता हूँ ।

Shri Ranga (Chittoor): The discussion on the Monopoly Commission may be postponed. We would like this discussion on Orissa to be taken up today.

Mr. Speaker: If the Members agree, he would agree. (*Interruption*). Mr. Banerjee says he does not agree.

Shri Surendranath Dwivedy: Two hours are available according to him.

Shri S. M. Banerjee (Kanpur): Sir, I wish to say something....

Mr. Speaker: The question is, out of the three, two can be taken up so far as the Leader of the House is concerned. Which two would the House like to take up?

Shri S. M. Banerjee: According to the statement of the Hon. Member, it appears that according to the time available to this House, only two motions can be taken. Now, Sir, we are interested in Monopoly Commission. This situation which has certainly arisen, this famine condition in Orissa and other places in the country is certainly exercising our minds. We had tabled an Adjournment Motion. Had the Adjournment Motion been admitted we would not have made request for any other discussion, but since the Adjournment Motion had been rejected by you, Sir....

Mr. Speaker: I will make one suggestion now. We might sit together with the Leader of the House and just discuss what we can take during that remaining period. (*Interruption*) Please listen to me. There will be half-an-hour left for the Home Ministry and we are taking that time also. Let us hear the Home Minister now and on this question of what Motion we can take, we can take it up at that time.

Shri Surendranath Dwivedy: There is very little time for the Home Minister to reply. I will suggest that at 2 O'clock let us guillotine and get all the demands passed and let the Home Minister give his reply after the for-

mality is gone through. Let us give one hour. Let us hear him for one hour.

श्री शिवनारायण : अध्यक्ष महोदय, मैं इस हाउस ने जितनी मांग की है उसकी कद्र करता हूँ और यह जो चार दिन एक्सटेंड कर रहे हैं उसमें क्वेश्चन अवर बन्द कर दिया जाय तो जितनी मांग है शिड्यूलड कास्ट रिपोर्ट और मानोपली रिपोर्ट सब घ्रा सकती हैं अगर क्वेश्चन अवर बन्द कर दिया जाय ।

अध्यक्ष महोदय : मैंने कहा कि यह डिस्कशन अब बन्द कर दिया जाय और होम मिनिस्टर को पहले सुन ले ।

Shri Hari Vishnu Kamath (Hoshangabad): My proposal about guillotine, which is scheduled to descend at 2 O'clock today in your very competent hands, is this. May I request that, if my other colleagues are agreeable, the business of Private Members' Bills today may be postponed to next Friday, and the time saved thereby could be utilised for the Home Ministry and the Ministry of Social Welfare—we may carry on this business the whole day to day. (*Interruptions*) I have no objection if the Private Members' Bills are taken up next Friday, and if the other members also have no objection it can be taken up next Friday.

Mr. Speaker: Next Friday, there are Resolutions.

Shri Hari Vishnu Kamath: The Resolution, if I am permitted to say so, because of the Home Minister's statement on Emergency, has lost its significance. If it is agreed to, we can have Bills next Friday and the Government's business can be carried on the whole day today or alternatively, the House may sit upto 7 or 8 O'Clock.

Mr. Speaker: Even upto 6 O'Clock, there is no quorum.

Shri Hari Vishnu Kamath: Of course, I cannot help that.

Mr. Speaker: Yesterday also, for want of quorum, the Half-an-Hour Discussion could not be taken up.

Let me ask the Home Minister to reply. That could be discussed some other time. *(Interruptions)*. We shall decide later as to what other matters can be taken up in the place of Private Members' Bills.

Shri Hari Vishnu Kamath: Does that mean that Shri Satya Narayan Sinha's statement would be taken up at 3.30 p.m.? *(Interruptions)*.

Mr. Speaker: We shall consult each other and then try to decide as to what motions should be taken up. *(Interruptions)*.

Shri Hari Vishnu Kamath: The statement made by him is open to suggestions as usual by Members. I have a few suggestions to make. Number one is this. I am glad he has recognised the need for discussion of matters of national interest. May I humbly request my colleagues that in the national interest, the House may decide to sit also on Saturday, the 7th May?

Some hon. Members: No, no.

Shri Hari Vishnu Kamath: Number two is this. I have heard disquieting rumours or rather rumblings underground which have their epicentre at the other place—in the Rajya Sabha apparently—that the very wise decision which you took with the help of the Chairman of the Rajya Sabha and which was announced last Friday has been reopened by some members and some Press reports have it that the Rajya Sabha has again taken objection to the proposal which was made last Friday—it does not fulfil the Constitutional obligations completely; still it was a via media to which you agreed and to which we agreed. Now to go back upon it or resile from it would be—I do not want to use strong words—unfair to members who have taken an oath of loyalty to the Cons-

titution. We shall be disloyal to the Constitution if we are not allowed to exercise or fulfil the obligation laid on this House by the Constitution. I hope what you said last Friday would be the last word on the subject and it would not be re-opened—the examination of the Rajya Sabha estimates by the Joint Committee of the two Houses—and if there is any rumour to the contrary, it should be scotched immediately.

Mr. Speaker: How can I? Mr. Kamath has taken a long time.

Shri Hari Vishnu Kamath: The last point and I have done.

I find that the Demands of at least eight Ministries would be guillotined today, and that is because of the unfortunate circumstance that the Lok Sabha Session was called very late though it was expected to be called earlier, in the first week of February. I would request the Minister and the Government to see to it that in future the budget session lasts at least 3½ months, from 1st February till the middle of May; otherwise, the business will suffer and it will not serve the national interest.

श्री सरजू पाण्डेय (रसड़ा) : मैं जानना चाहता हूँ कि यह बनारस हिन्दू यूनिवर्सिटी अमेन्डमेंट बिल इस बजट सेशन में आयेगा, यदि आयेगा तो वह कब आयेगा या वह हमेशा के लिए दफ़ना दिया गया है ?

अध्यक्ष महोदय : उन्होंने बतला दिया है कि वह आ सकता है ।

डॉ० राम मनोहर लोहिया (फरुखाबाद) : मैं अब अपनी सफाई कर दूँ ?

अध्यक्ष महोदय : अभी नहीं ।

श्री मधु लिंगे (मुंगेर) : मेरा सुझाव है कि वे दो प्रस्तावों को स्वीकारें उड़ीसा के भलावा वे दो स्वीकारें । साथ साथ मैं

निवेदन करूंगा कि पिछले सत्र में जिन दो प्रस्तावों पर अधूरी चर्चा रह गयी है जैसे विजिलेंस कमीशन पर, और एक सूती कपड़े की मिलों तथा दूसरे इंजीनियरिंग कारखानों में जो छंटनी वगैरह का संकट आया था उसके ऊपर भी अधूरी चर्चा रह गयी है। चर्चा अधूरी नहीं रखना चाहिए इसलिए उन चर्चाओं को भी पूर्ण किया जाय।

श्री प्रकाशबीर शास्त्री (बिजनौर) : एक चर्चा के लिए आप इस सदन में वचनबद्ध हैं जो पिछले सत्र के अन्त में आप ने सदस्यों को आश्वासन दिया था हिन्दुस्तान और पाकिस्तान के संघर्ष के सम्बन्ध में। आप ने यह कहा था उस समय कि यह उपयुक्त अवसर नहीं है क्योंकि इससे देश के कई रहस्यों का शत्रु को पता लगने की सम्भावना है लेकिन उपयुक्त अवसर आने पर अवश्य इस सदन में इस महत्वपूर्ण विषय पर चर्चा की जायगी क्योंकि उसमें मिलेटरी इंटीलीजेंस का जो फ्लोर रहा है या जो इस प्रकार की घटनाएं रही हैं जिससे कि आगे चल कर देश का भला हो सकता है और सदस्यों की चर्चा से सरकार को और देश को भी बल मिल सकता है। चूंकि आप वचनबद्ध हैं इसलिए आप संसद्-कार्य मंत्री को यह कहें कि वह जो दो अनियत प्रस्ताव वाले दिन रख रहे हैं उसमें इस चर्चा को अवश्य ले लें।

अध्यक्ष महोदय : मझ अफसोस है कि मेम्बर साहबान यह नहीं देखते कि कौन सी बात ज्यादा जरूरी है होम मिनिस्टर को अभी सुनना ज्यादा जरूरी है क्योंकि केवल आध घंटे का ही समय बाकी रहता है या इस तरह के सवाल उठाना जरूरी है? अगर इसी तरह आप लोग अपने अपने सुझाव रखते जाते हैं तो होम मिनिस्टर के लिए कौन सा वक्त रह जायेगा? जिस होम मिनिस्टर पर इतनी बहस हुई उसपर होम मिनिस्टर का जवाब सुनने के लिए कौन सा वक्त रह जाता है? होम मिनिस्टर।

Shri Shiv Charan Gupta (Delhi-Sadar): I rise on a point of order. Yesterday I mentioned that the members from Delhi were not allowed to speak on matters relating to Home Ministry and in that connection, the hon. Chairman said that he looked at me twice and that I was not in my seat. I may submit to you, Sir, that I was in the House since the debate started and up to the last day without any gap; I was also present throughout day before yesterday. So the statement of the Chairman was not correct.

Shri Nath Pal (Rajapur): I have to seek a clarification.

Mr. Speaker: Let us hear the Home Minister first.

Shri Nath Pal: That means that you will allow me later. Thank you.

Shri Hari Vishnu Kamath: When is Item 5 on the agenda, i.e., the statement to be made by the Minister of External Affairs, coming up?

Mr. Speaker: Every other business will be taken up later.

Shri Mohammed Koya (Kozhikode): We were not allowed to take part in any discussion.

No reply?

Mr. Speaker: No reply.

Shri Mohammed Koya: We did not expect this kind of behaviour from you. I do not want to hear the Home Minister.

(Shri Mohammed Koya then left the House).

13.37 hrs.

DEMANDS* FOR GRANTS—contd.
MINISTRY OF HOME AFFAIRS—contd.

Mr. Speaker: Hon. Members may also move cut motions Nos. 86 to 97, subject to their being otherwise admissible.

*Moved with the recommendation of the President.